

Central Administrative Tribunal
Principal Bench: New Delhi

(7)

O.A. No. 2335/2001

New Delhi this the 6th day of September, 2001

Hon'ble Mr. Justice Ashok Agarwal, Chairman
Hon'ble Mr. V.K. Majotra, Member (A)

1. Soran Singh
R/o 1857-A, Sector-6,
Bahadur Garh, Haryana.
2. M.S. Premi
R/o 548/1, Ghodal Marg,
Prabati Dharam Shala,
Ghaziabad, Uttar Pradesh.
3. Gyan Chand,
783-B/18, Om Nagar, Gurgaon,
Haryana.
4. Pavan Parvesh,
H.No. B-13, Brij Vihar,
Ghaziabad, Uttar Pradesh
5. Madan Lal,
H.No. 132, Gali No.54,
T/S Mular Band Etn, New Delhi.

-Applicants

(By Advocate: Shri Rajeev Kumar)

Versus

1. Chief Secretary,
Govt. of NCT, Delhi Sachivalaya,
I.P. Estate, New Delhi.
2. Secretary (Services)
Govt. of NCT, Delhi Sachivalaya,
I.P. Estate, New Delhi.

-Respondents

ORDER (Oral)

By Justice Ashok Agarwal, Chairman

Applicants, 5 in number, are Stenographers Grade-II in the Directorate of Employment, Govt. of NCT of Delhi. They are aspirants for promotion to the post of Grade-I (DASS). By a letter of 16.3.99, options were invited from Grade-II Stenographers for being considered for Grade-I (DASS) Stenographers. Applicants accordingly submitted their options for being promoted as Grade-I (DASS) vide Annexure A-5.

M.A.

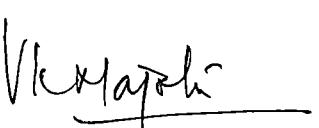


A panel was accordingly formed on 5.12.2000 vide Annexure A-6 in respect of Grade-II Stenographers for being considered for promotion to the post of Grade-I where the names of the applicants were duly figured.

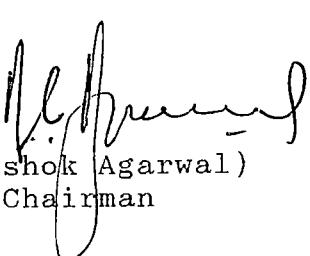
A Departmental Promotion Committee considered officials for promotion whereby candidates junior to the applicants have been promoted whereas applicants have not even been considered. Applicants have submitted representations for considering their claim for promotion vide Annexure A-5(Colly.). No decision thereon has so far been taken.

2. In the circumstances, we find that the interest of justice will be duly met by disposing of the present OA at this stage itself even without issuance of notices by directing the respondents to pass a speaking and reasoned order in respect of the aforesaid representations and serve the same on the applicants expeditiously and within a period of four weeks from the date of service of this order. We direct accordingly. Respondents may consider the present OA as an additional representations made on behalf of the applicants while deciding the aforesaid representations.

3. Present OA is disposed of in the aforesated terms. No costs.



(V.K. Majotra)
Member (A)



(Ashok Agarwal)
Chairman